- (d) if so, the facts and details thereof;
- (e) the details of recommendations made by CVC in this regard; and
- (f) the steps taken by Government against the officials involved and to book the culprits?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (f) Based on the investigation report submitted by the Chief Vigilance Officer in the Directorate General of Civil Aviation (DGCA) regarding alleged irregularities in several flying schools, the CVC has directed this Ministry to fix responsibility of officials of DGCA and Airports Authority of India (AAI) in the matter. The observations of the CVC in the matter have been examined and it has been decided to:

- (i) suspend three officials of DGCA alleged to have been involved in preparation of the list of flying schools; and to initiate disciplinary proceedings against the three officials; and
- (ii) to request the CVC to let the matter be further investigated by this Ministry as two organisations i.e. the DGCA and the AAI are involved in the matter.

Uniform tax rate on aviation turbine fuel

960. DR. T. N. SEEMA:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government plans to formulate a uniform tax rate on Aviation Turbine Fuel for the whole country;
 - (b) if so, the details in this regard;
- (c) whether Government plans to bring the Aviation Turbine Fuel prices in uniformity with the global prices; and
 - (d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) On request of the Ministry to review the pricing of ATF and accord it to 'Declared Goods' status *i.e.* imposition of uniform tax rate of 4%, Ministry of Finance, in August 2009 informed that a view has been taken with the approval of the Hon'ble Finance Minister that it may not be expedient to bring ATF under the list of 'Delcared Goods'.

(c) and (d) on ATF pricing and other taxation issues on ATF, a Report has been submitted by the study group to Ministry of Civil Aviation which is under examination.